

(d) Delhi Police has reported that FIR No. 04/2018, under Section 380/454 IPC dated 12.01.2018 Police Station Barakhamba Road has been transferred to Crime Branch on 05.06.2018 and sincere efforts are made to trace out the accused persons through technical and local surveillance.

Law to plug gaps in criminal justice system

2307. SHRI RAM KUMAR KASHYAP: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the rate of acquittals in criminal cases is on the rise over the years;
- (b) if so, the details thereof during the last three years;
- (c) what are the main reasons behind such acquittals; and
- (d) the steps taken to bring in such a law to plug the gaps in the criminal justice system?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) No, Sir. As per the latest publish report of the National Crime Records Bureau (NCRB), Conviction Rate (CVR) of IPC crimes at national level during 2014-2016 is as under:—

Year	Conviction Rate (CVR)
2014	45.1
2015	46.9
2016	46.8

(c) and (d) The reasons behind acquittals may *inter alia* include non-cooperation of public, difficulties in getting independent witnesses, lacunae in investigation, witnessed turning hostile, delay in forensic reports, etc. ‘Police’ and ‘Public Order’ are State subjects under the Seventh Schedule of the Constitution of India and State Governments are responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through their Law Enforcement Agencies. The Union Government advises the State Governments on law and order issue and helps them through Police Research and in modernization of State Police.

In order to further strengthen criminal justice system, the Ministry of Home Affairs has prepared a “Witness Protection Scheme, 2018” in consultation with the National Legal Service Authority, Bureau of Police Research and Development and the State Governments. This scheme provides for protection of witnesses based on the threat assessment. Hon’ble Supreme Court of India in its Judgment dated 05.12.2018

in Writ Petition (Criminal) No. 156 of 2016 has endorsed the Scheme and has also directed that the Union of India as well as States and Union Territories shall enforce the Witness Protection Scheme, 2018 in letter and spirit and that it shall be the 'law' under Article 141/142 of the Constitution, till the enactment of suitable Parliamentary and/or State Legislations on the subject.

Organisations banned under UAPA

2308. SHRI MD. NADIMUL HAQUE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of organisations that were banned under the Unlawful Activities (Prevention) Act (UAPA) during the last three years along with the reasons therefor;

(b) the details of citizens detained under UAPA during the last three years along with the reasons therefor;

(c) whether Government has removed any organisation from the list of banned organisations under the UAPA during the last three years, if so, the details thereof and the reasons therefor; and

(d) whether Government has released any citizen detained under UAPA in the last three years, if so, the details thereof along with the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) In exercise of the powers vested in the Central Government under Section 3 of the Unlawful Activities (Prevention) Act, 1967 (UAPA), the Government, on being satisfied that the organisations have become Unlawful, has declared the following Organisations as Unlawful Associations during the last three years:—

- (i) Islamic Research Foundation (IRF)
- (ii) National Liberation Front in Tripura (NLFT)
- (iii) All Tripura Tiger Forum (ATTF)

In exercise of powers vested in the Central Government under Section 35 of UAPA, the Government on being satisfied that the organisation is involved in terrorism, has added the following organisations to the First Schedule of UAPA during the last three years:—

- (i) Al-Qaida in Indian Sub-continent (AQIS) and all its manifestations.
- (ii) Islamic State in Khorasan Province (ISKP)/ISIS Wilayat Khorasan/Islamic State of Iraq and the Sham-Khorasan (ISIS-K) and all its manifestations.